

ITEM NO.2

COURT NO.3

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).14782/2004
(From the judgement and order dated 16/10/2003 in ITA
No.4/2003 of the HIGH COURT OF UTTARAKHAND AT NAINITAL)

COMMNR. OF INCOME TAX & ANR. Petitioner(s)

VERSUS

M/S. ATWOOD OCEANICS INTERNATIONAL Respondent(s)

WITH

SLP(C) NO. 14785 of 2004
SLP(C) NO. 14786 of 2004
SLP(C) NO. 14787 of 2004
SLP(C) NO. 14788 of 2004
SLP(C) NO. 14789 of 2004
SLP(C) NO. 14790 of 2004
SLP(C) NO. 14791 of 2004
SLP(C) NO. 14792 of 2004
SLP(C) NO. 14793 of 2004
SLP(C) NO. 14795 of 2004
SLP(C) NO. 14796 of 2004
SLP(C) NO. 14797 of 2004
SLP(C) NO. 14798 of 2004
SLP(C) NO. 14800 of 2004
SLP(C) NO. 14801 of 2004
SLP(C) NO. 16463 of 2006
SLP(C) NO. 16511 of 2007
SLP(C) NO. 2036 of 2005
SLP(C) NO. 25631 of 2004
SLP(C) NO. 25947 of 2004
SLP(C) NO. 27020 of 2004
SLP(C) NO. 27021 of 2004
SLP(C) NO. 3547 of 2005
SLP(C) NO. 5719 of 2008
SLP(C) NO. 7485 of 2006
SLP(C) NO. 794 of 2005
(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 3194 of 2006
SLP(C) NO. 7546 of 2006
SLP(C) NO. 14758 of 2007
SLP(C) NO. 14994 of 2007
SLP(C) NO. 27041-27042 of 2008
SLP(C) NO. 35270 of 2009
(with office report)

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SLP(C) NO. 14799 of 2004
SLP(C) NO. 16000 of 2004
SLP(C) NO. 14827 of 2004
SLP(C) NO. 15957 of 2009
SLP(C) NO. 23781 of 2008
(With appln.(s) for c/delay in filing and refiling SLP and
office report)
(for final disposal)

SLP(C) NO. 3835 of 2006
(With appln.(s) for substituted service)

SLP(C) NO. 6104 of 2006

SLP(C) NO. 9005 of 2006
(With appln.(s) for substituted service and office report)

S.L.P.(C)...CC NO. 9787 of 2007
(With appln.(s) for c/delay in filing SLP and office report)
[ALL THE MATTERS FOR FINAL DISPOSAL]

Date: 22/04/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr.R.P.Bhatt, Sr.Adv.
 Mr.S.W.A.Qadri, Adv.
 Ms.Sadhana Sandhu, Adv.
 Ms.Gargi Khanna, Adv.
 Mr.Rahul Kaushik, Adv.
 Ms.Shalini Kumar, Adv.
 Ms.Anita Sahani, Adv.
 Ms.Sriparna Chatterjee, Adv.
 Mr.Sahil Tagotra, Adv.
 Ms.Tanushri Sinha, Adv.
 For Mrs.Anil Katiyar, Adv.
 for Mr. B.V. Balaram Das,Adv.
 For Mr. B. Krishna Prasad, Adv

For Respondent(s) Ms.Sangeeta Bharti, Adv.
 Mr.Krishanu Adhikary, Adv.
 Mr.Ashish Kumar, Adv.
 for Mr. Subramonium Prasad, Adv.

Mr. Bhargava V. Desai, Adv.(NP)

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UPON hearing counsel the Court made the following
O R D E R

Delay in filing and refiling Special Leave Petitions is condoned.

The Special Leave Petitions are dismissed.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar